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#### తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 2] HYDERABAD, MONDAY, MARCH 23, 2015.

### TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 23rd March, 2015.

L.A. BILL No. 2 OF 2015.

## A BILL TO AMEND THE TELANGANA (AGRICULTURAL PRODUCE & LIVE STOCK) MARKETS ACT, 1966.

Be it enacted by the Legislature of the State of Telangana in the Sixty-Sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce & Livestock) Markets (Amendment) Act, 2015.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from 01-01-2012.

[1]

B. 380-1

Amendment of section 5.

- 2. In the Telangana (Agricultural Produce & Livestock) Markets (Amendment) Act, 1966 (hereinafter referred to as the principal Act), in section 5,-
  - (1) in sub-section (1),-
- (a) in the opening paragraph, for the word "eighteen" the word "fourteen" shall be substituted;
- (b) in clause (i), for the word "eleven", the word 'eight and for the word "appointed", the word "nominated" shall be substituted, respectively;
- (c) in the second proviso to clause (i) for the word "five", the word "three" shall be substituted;
- (d) in clause (ii) for the word "three", the word "two" and for the word "appointed", the word "nominated" shall be substituted, respectively;
- (e) in clause (iii), for the word "appointed", the word "nominated" shall be substituted.
- (2) in sub-section (2), for the word "appointed", occuring at two places, the word "nominated" shall be substituted;
- (3) for sub-section (3), along with the first proviso there under, the following shall be substituted, namely,-
- "(3) Save as otherwise provided in this Act, the term of office of the members nominated under sub-section (1) shall be one year from the date of nomination:

Provided that a member nominated under clause (ii) of sub-section (1) shall cease to hold office, if he/she ceases to be a trader."

- (4) in sub-section (6), for the word "appointment", the word "nomination" shall be substituted.
- (5) in sub-section (9), for the word "appointed" the word "nominated" shall be substituted;

- (6) in sub-section (10), for the word "appointed", the word "nominated" shall be substituted;
- (7) after sub-section (10), the following sub-section shall be inserted, namely,-
- "(11) Notwithstanding anything contained in any provisions of this Act, members of the Committee including the Chairman and Vice-chairman shall hold the office during the pleasure of the Government".
  - 3. In the Principal Act, in section 5-A,--

Amendment of Section 5-A.

- (1) in sub-section (1), the words "and appointed" shall be deleted:
- (2) in sub-section (2), for the word "appointed" occurring at two places the word "nominated" shall be substituted;
  - (3) in sub-section (3),--
- (i) for the word "appointed" the word "nominated", and for the word "appointment", the word "nomination" shall be substituted,- respectively.
- (ii) in the first priviso for the word "appointed" the word "nominated" shall be substituted.
  - 4. In the Principal Act, in section 6, in sub-section (3),-

Amendment of section

- (i) in clause (a), for the words "may appoint" the words "may nominate" shall be substituted;
- (ii) in cluase (b), for the word "appointed" the word "nominated" shall be substituted;
- (iii) in clause (c), for the word "appointed" the word "nominated" shall be substituted;
  - (iv) in clause (d),--

- (a) for the words "appointment" the word "nomination" shall be substituted;
- (b) for the word "appointed" occurring at two places the word "nominated" shall be substituted.

Amendment of section 11.

5. In the Principal Act, in section 11, in sub-section (1) for the word "appointed" the word "nominated" shall be substituted.

Amendment of section 22.

6. In the Principal Act, in section 22, in sub-section (3), in clause (a), for the word "appoint" the word "nominate" shall be substituted.

Amendment of section 33.

7. In the principal Act, in section 33, in sub-section (2), in clauses (i) and (ii), for the word "appointment" the word "nomination" shall be substituted.

Validation.

8. Notwithstanding anything contained in any provisons of this Act, the members of the Committee, including Chairman and Vice-Chairman, whose term expiring under the provisions of this Act, their continuation in the office, from the date of expiring of their term, are validated in all respects, as if they deemed to have been validly nominated for the said period.

Repeal of Ordinance 1 of 2015. 9. The Telangana (Agricultural Produce and Livestock) Markets (Amendment) Ordinance, 2015 is hereby repealed.

#### STATEMENT OF OBJECTS AND REASONS

Whereas, consequent upon the adaptation of the Andhra Pradesh (Agricultural Produce & Livestock) Markets Act, 1966 to the State of Telangana it has been considered necessary to change the composition and term of the Agriculture Market Committees under the Telangana (Agricultural Produce & Livestock) Markets Act, 1966 to protect the interests of the growers and to improve functioning of the Agriculture Market Committees by reconstituting the said Agriculture Market Committees to suit to the requirements of the State.

And wheres, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of the State is not then in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action promulgated the Telangana (Agricultural Produce & Livestock) Markets Ordinance, 2015, (Telangana Oridnance No. 1 of 2015).

The Bill seeks to replace the said Ordinance.

T. HARISH RAO,
Minister for Irrigation, Marketing,
Mines & Geology and
Legislative Affairs.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE LEGISLATIVE ASSEMBLY

The Telangana (Agricultural Produce & Livestock) Markets Bill, 2015, after it is passed by both the Houses of the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

T. HARISH RAO,
Minister for Irrigation, Marketing,
Mines & Geology and
Legislative Affairs.

S. RAJA SADARAM,
Secretary to State Legislature.